

GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS
LOK SABHA
UNSTARRED QUESTION NO. 837
ANSWERED ON MONDAY, DECEMBER 12, 2022/
AGRAHAYANA 21, 1944 (SAKA)

UNCLAIMED FUND WITH IEPF
QUESTION

837. SHRI KARTI P. CHIDAMBARAM :

Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) the total balance amount in the Investor Education Protection Fund (IEPF) Authority in the form of unclaimed dividend, unclaimed interest on bonds, among other unclaimed investments for financial years starting 2016-17, as well as provisional data for the current year;**
- (b) the total number of unclaimed shares, claims filed and shares returned to investors during the said period; and**
- (c) the steps taken by the IEPF Authority to return the unclaimed money to the investors or their legal heirs?**

ANSWER

THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION; MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS.

(RAO INDERJIT SINGH)

(a): Details of the total balance amount in the Investor Education and Protection Fund (IEPF) Authority in the form of unclaimed dividend, unclaimed interest on bonds, among other unclaimed investments for financial years starting 2016-17, as well as provisional data for the current year are as under: -

| Financial Year | 2016-17 | 2017-18 | 2018-19 | 2019-20 | 2020-21 | 2021-22 | 2022-23# |
|---|-----------------|-----------------|-----------------|-----------------|-----------------|-----------------|-----------------|
| Total Balance amount in the IEPF at the end of the year (in Rs. crore) | 1,673.20 | 2,016.72 | 2,423.19 | 4,310.36 | 4,816.03 | 5,262.25 | 5,539.25 |

#The data is provisional upto 31.10.2022.

Contd...2/-

(b): Details of the total number of unclaimed shares, claims filed, and shares returned to investors during the said period are as under: -

| Sl. No. | Particulars | Financial Year | | | | | | |
|---------|--|----------------|----------|----------|----------|----------|-----------|-----------|
| | | 2016-17 | 2017-18 | 2018-19 | 2019-20 | 2020-21 | 2021-22 | 2022-23## |
| 1. | Total No. of Unclaimed Shares (In lakhs) | NIL* | 4,729.52 | 6,482.11 | 7,932.58 | 9,192.78 | 10,552.24 | 11,450.74 |
| 2. | No. of Claims filed | 343 | 4,026 | 19,188 | 16,166 | 14,032 | 28,647 | 19,133 |
| 3. | No. of shares returned to the investors (In lakhs) | NIL* | NIL* | 5.00 | 58.36 | 37.72 | 61.21 | 50.95 |

*The first due date of transfer of shares by companies was 31.10.2017.

##The data is provisional upto 31.10.2022.

(c) The steps taken by Investor Education and Protection Fund Authority to return the unclaimed money to the investors or their legal heirs by amending the Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016 (the Rules), are as under: -

- i. a new simplified web based e-form IEPF-5 having features of PAN based verification has been implemented.**
- ii. the processing of e-form IEPF-5 by the companies and submission of verification reports to the IEPF Authority has been made online.**
- iii. standard document list and Standard Operating Procedure for processing of claims including those involving transmission and loss of share certificates have been prescribed through Schedules in the Rules.**
